

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.185/MP/2021

Subject : Petition under Section 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, read with Article 8.6.7 of the PPA dated 15.03.2016 executed between the RKM Powergen Private limited and Respondent No.1, Uttar Pradesh Power Corporation Limited imploring this Commission to direct the Respondent No. 1 to make payments, to the Petitioner of the amounts outstanding in terms of the PPA on account of (i) Late Payment Surcharge; (ii) reimbursement of the illegally deducted penalty for short supply of power.

Date of Hearing : 25.4.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : RKM Powergen Private Limited (RKMPPL)

Respondents : Uttar Pradesh Power Corporation Ltd. (UPPCL) and Anr.

Parties Present : Shri Hemant Singh, Advocate, RKMPPL
Ms. Alchi Thapliyal, Advocate, RKMPPL
Shri Abhishek Kumar, Advocate, UPPCL
Shr Karan Arora, Advocate, UPPCL

Record of Proceedings

At the outset, learned counsel for the Respondent, UPPCL prayed for adjourned on the ground on non-availability of the arguing counsel. The said requested was not opposed to by the learned counsel for the Petitioner. Accordingly, the Commission adjourned the matter.

2. The Petition shall be listed for hearing on 21.7.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**